

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-II**

**Item 3
IA No. 2044/23**

**And
CP(IB) No. 81/Chd/Hry/2020
Under Section 9 & 60(5), IBC 2016**

In the matter of:-

Martin Consulting LLC

.....Petitioner/Operational Creditor

Vs.

Bird Execujet Airport Services Pvt Ltd.

.....Respondent/Corporate Debtor

Present :

Mr. Vishav Bharti Gupta, Advocate for the petitioner in main CP and for the applicant IA No. 1204/2023.

Mr. Ashish Pundir, proxy counsel for Mr. Aditya Bhardwaj, Advocate for the respondent-corporate debtor.

IA No. 2044/23

The present application has been filed under Section 605) of the Code to place on record Form-2 regarding the consent of proposed IRP Ms. Sunita along with Vakalatnama. The same is taken on record. IA No. 2044/2023 is disposed of and be tagged with the main file.

CP(IB) No. 81/Chd/Hry/2020

Checklist has been filed vide Diary No. 00787/8 dated 19.05.2023. The same is taken on record. A date is requested by learned proxy counsel for the respondent-corporate debtor on the ground that the original counsel could not appear due to personal difficulty. Let the matter be listed on 04.10.2023.

Sd/-

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

(Harnam Singh Thakur)
Member (Judicial)

September 4, 2023

Vriti